The Punjab Instruments (Control of Noises) Act, 1956

Act 36 of 1956

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THE PUNJAB INSTRUMENTS (CONTROL OF NOISES) ACT, 1956.

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THE PUNJAB INSTRUMENTS (CONTROL OF NOISES) ACT, 1956.

(PEW Act No. 36 of 1956)

[Received the assent of the Governor of Punjab on the 26th September, 1956, and was first published in the Punjab Government Gazette (Extraordinary) Legislative Supplement, Part I, of the 1st October, 1956].

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1. For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1956, page 184.
2. For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 339.
3. For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 1658.
5. See Haryana Government Gazette (Extraordinary), dated the 29th October, 1968.
6. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), page 70, dated 5-2-1970.
7. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated the 24th February, 1978, page 204.
INSTRUMENTS (CONTROL OF NOISES) 1956 : Pb. Act 36

An Act
to control the use and play of instruments such as loud-speakers, microphones and amplifiers

Be it enacted by the Legislature of the State of Punjab in the Seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Instruments (Control of Noises) Act, 1956.

(2) It shall come into force in such areas of the Principal territories and on such dates as the state Government, may by notification in the Official Gazette, direct and in the transferred territories on the 3rd April, 1957.

2. In this Act, unless there is anything repugnant in the subject or context—

"Instrument" means a loud-speaker, an amplifier and such other apparatus for the play of sounds as may be declared to be an instrument under this Act by the State Government.

3. No person shall use or operate any instrument—

(i) in or upon any premises at such a pitch or volume as to be audible beyond the precincts thereof; or

(ii) in or upon any street or bazar or open space,

except under the written permission of the District Magistrate or any officer authorised by him in this behalf and under such conditions as may be attached to it.

1. Substituted for the words “in such areas” by Haryana Adaptation of Laws Order, 1968.


3. Added by ibid.

4. No person shall use or operate any instrument between ten O'clock in the night and six o'clock in the morning except with the written permission of the District Magistrate or any officer authorised by him in this behalf and under such conditions as may be attached to it.

4A. No permission under section 3 or section 4 shall be given unless the application for permission bears a court fee stamp of the value calculated at the rate of [seven rupees and fifty paise] for every day or part thereof in respect of which the permission is sought:

Provided that where the permission is either refused or given for a period which is less than the one applied for, the amount of fee shall be refunded wholly or proportionately as the case may be.

5. Whoever contravenes the provisions of the Act shall be liable to be punished with imprisonment of either description for a term which may extend to six months or with fine which may extend to one thousand rupees or with both.

6. Notwithstanding anything contained in the Code of Criminal Procedure, 1898, an offence punishable under this Act shall be cognizable.